

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.18426 of 2023

Shama Sinha

... .. Petitioner/s

Versus

The Union of India

... .. Respondent/s

Appearance :

For the Petitioner/s : Mr. Shama Sinha (In Person)
For UOI : Mr. Tuhin Shankar, Advocate
For the Respondent/s : Mr. Ansay Bahadur Mathur, CGC

CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE RAJIV ROY
ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

2 19-01-2024 The respondent-State shall file a comprehensive affidavit as to the cess collected from the date of implementation in 2008 and the expenditure made from the aforesaid cess collected.

The affidavit shall be filed within a period of four weeks.

Post on 15.3.2024.

(K. Vinod Chandran, CJ)

(Rajiv Roy, J)

Ravi/-Adnan

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